GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2289

TO BE ANSWERED ON THE 14TH MARCH, 2023/ PHALGUNA 23, 1944 (SAKA)

NEW LAW FOR UNDERTRIALS

2289. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Supreme Court has directed the Union Government on 11 July 2022 to enact a new law for the simplification of the bail provisions for the under

trials;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

(a) and (b): The Hon'ble Supreme Court of India, in the matter of Satender Kumar

Antil versus Central Bureau of Investigation and Anr., in its judgment dated

11.7.2022 had, inter-alia, issued a direction that the Government of India may

consider the introduction of a separate enactment in the nature of a Bail Act so

as to streamline the grant of bails.

(c): Strengthening the legislative instruments/bringing in any new enactment

and reforming/ improving the Criminal Justice System is a continuous process

undertaken by the Government from time to time. The Government of India has

already initiated the process of a comprehensive review of the criminal laws in

consultation with all stakeholders.
